

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-237/PB/2021
IA/6267/2023

IN THE MATTER OF:

M/s. Mittal Lumber Pvt. Ltd

...PETITIONER

Section

U/s 10 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant

:Mr. Mohit Kumar Bafna, Adv. in
IA/6267/2023

ORDER

IA/6267/2023

This is an application filed under Section 33(2) of IBC 2016 seeking Liquidation of the Corporate Debtor. Heard Ld. Counsel for the Applicant who submitted that they have filed an additional affidavit to suggest the name of the I.P. who will be acted as a Liquidator. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)